

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

**Customs Appeal No. 10692 of 2020**

(Arising out of OIA No. MUN-CUSTOM-000-APP-52-20-21 dated 12.06.2020 passed by Commissioner of Customs (Appeals)-Ahmedabad)

**Padmavati Products**

E-114, RIICO Industrial Area, Kekri,  
Ajmer, Rajasthan

**...Appellant**

*VERSUS*

**C.C. - Mundra**

Office of Pr. Commr. of Customs, Port User Building  
Custom House, Mundra, Mundra-Kutch-Gujarat-370421

**...Respondent**

**APPEARANCE:**

None appeared for the Appellant

Shri Sarjeet Kumar, Superintendent (AR) appeared for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA**

**FINAL ORDER NO. 11022 /2025**

DATE OF HEARING: 07.11.2025

DATE OF DECISION: 07.11.2025

**SOMESH ARORA**

Matter has been coming up several times earlier on 05.04.2023, 15.05.2025, 12.06.2025, 23.06.2025, 05.08.2025, 18.08.2025, 10.09.2025 and 10.10.2025 excluding the present date. None has appeared for the party nor is there any application for consideration of the matter on merit by waiving the hearing as was directed earlier. In view of this, it appears that the appellant is not interested to pursue the matter seriously, therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion and also for waiving right to be heard in person or through e-mode.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)  
MEMBER (JUDICIAL)**

Neha